



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

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Subject:- Terms and conditions of Additional Advocates General, Deputy Advocates General and Government Advocates.

GOVERNMENT ORDER NO: 2328 - LD (A) of 2017

D A T E D: 16 - 06 - 2017

In partial modification of Government Order No. 1906-LD(A) of 20-15 dated 22-06-2015, sanction is accorded to the fixation of following terms and conditions in favour of the Law Officers as shown against each :-

| Designation of Law Officer | Counsel Fee payable for each contested case in terms of Government Order No. 1905, 1906, LD(A) of 2015 dated 22.06.2015 | Counsel Fee Payable in respect of clubbed matters not exceeding 20 shall be 25% of their actual entitlement in each case. | Counsel Fee Payable in respect of clubbed matters exceeding 20 shall be 25% of their actual entitlement. |
|----------------------------|---|---|--|
| AG/Sr. AAG/ AAG. | ₹ 5000 | 25% of ₹ 5000 i.e. ₹ 1250 per clubbed petition | 10% of ₹ 5000 i.e. ₹ 500 per clubbed petition |
| DAG | ₹ 4500 | 25% of ₹ 4500 i.e. ₹ 1125 per clubbed petition | 10% of ₹ 4500 i.e. ₹ 450 per clubbed petition |
| Government Advocate | ₹ 4000 | 25% of ₹ 4000 i.e. ₹ 1000 per clubbed petition | 10% of ₹ 4000 i.e. ₹ 400 per clubbed petition |

“Clarification

In case there are more than one department arrayed as party respondents, the 2nd half of counsel fee shall be paid to the law officer of the main contesting department only.”.

By order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government,
Department of Law, Justice and P. A


No: LD (A) 2017/33

Dated:16 -06-2017.

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Financial Commissioner/ Principal Secretaries / Commissioners / Secretaries to Government, _____ Department.
3. Principal Secretary to Hon'ble Chief Minister, J&K, Srinagar.
4. Principal Secretary to His Excellency the Governor, J&K, Srinagar.
5. Registrar General, J&K High Court, Srinagar..
6. Principal Secretary to Hon'ble the Chief Justice, J&K High Court, Srinagar.
7. Director Information, J&K, Srinagar.
8. Director Litigation, Jammu/Kashmir.
9. Principal Private Secretary to Chief Secretary for information of worthy Chief Secretary.
10. All officers of the Department of L, J&PA.
11. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
12. Special Assistant to Hon'ble Minister of State for Law Justice and Parliamentary Affairs for information of the Hon'ble MoS.
13. In charge Website, Department of Law Justice and Parliamentary Affairs.
14. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
15. Concerned file.


(Khursheed Ahmad Bhat)
Assistant Legal Remembrancer,
Department of Law, J & PA


16/6/2017